

ITEM NO.7

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 26271/2023

(Arising out of impugned final judgment and order dated 11-10-2023 in PIL No. 1751/2020 passed by the High Court of Judicature at Allahabad)

MAHEK MAHESHWARI

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION)

Date : 05-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s) Mr. Jamshed Pesi Cama, Sr. Adv.
Mr. Anuj Saxena, Adv.
Mr. Anuj Ruhela, Adv.
Mr. Nitish Raj, Adv.
Mr. Prakash Sharma, Adv.
Mr. Shubham Sagar, Adv.
Mr. Abhishek Mishra, Adv.
Mr. Prince Gupta, Adv.
Mr. Pratham Arora, Adv.
Mr. Durgesh Ramchandra Gupta, AOR

For Respondent(s) Ms. Tasneem Ahmadi, Adv.
Mr. Mehmood Pracha, Adv.
Mr. R. H. A. Sikander, AOR
Ms. Mahima Rathi, Adv.
Mr. Mohd. Saleem, Adv.
Mr. Jatin Bhatt, Adv.
Mr. Sanawar Choudhary, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

We are not inclined to interfere with the impugned judgment and hence, the special leave petition is dismissed.

We, however, clarify that the dismissal of the special leave

petition is not a comment and does not reflect on the right of a person to challenge the vires of any enactment.

Pending application(s), if any, shall stand disposed of.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
ASSISTANT REGISTRAR